

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.972/MP/2025

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 seeking return of Conn – BG2 submitted by the Petitioner to the Central Transmission Utility of India Limited under Regulation 8 (ii) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to The Inter-State Transmission System) Regulations, 2022, in view of surrendering of connectivity on account of withdrawal of Generation Project.

Petitioner : Assam Power Distribution Company Limited (APDCL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, APDCL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Harsha Parakh, Advocate, CTUIL
Shri Akshayvat Kislay, CTUIL
Ms. Poonam Verma Sengupta, Advocate, NREGSPTL
Shri Raunak Rajguru, Advocate, NREGSPTL
Shri Pradyumn Amit Sharma, Advocate, NREGSPTL

Record of Proceedings

Since the Coram, which previously heard the matter, was not available, the matter was adjourned.

2. The Petition will be listed for hearing on **22.5.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

